

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****O.A. No.060/00233/2020**Chandigarh, this the 11th of March, 2020**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

Smt. Kaushila aged about 49 years W/o Late Ram Niwas (Gateman) R/o Ward No. 1, M.C. Colony (Near Base Model School) Dadri, Distt Charkhi – Dadri, Haryana – 127306.

....Applicant

(BY: MR. RANDHIR SINGH KALKAL, ADVOCATE)

Versus

1. Union of India, Ministry of Railways through its Secretary, Rail Bhawan, New Delhi – 110001.
2. The Divisional Railway Manager-4, Railway Officer Colony, S.P. Marg, New Delhi – 110021.
3. Divisional Manager/Personal Officer (Pension) Welfare Branch Divisional Railway Management Office, Northern Railway Estate Entry Road, New Delhi – 110001.
4. ADEN Northern Railway, Jind Junction, Jind Haryana – 126102.

... .Respondents**O R D E R(Oral)****SANJEEV KAUSHIK, MEMBER (J):**

1. Applicant Smt. Kaushila w/o late Sh. Ram Niwas is before this Court for issuance of a direction to the respondents to decide her claim for family pension.
2. Heard.
3. Learned counsel submitted that the husband of the applicant, who had worked with the respondents as Gateman, met with a train accident and expired on 17.03.2014. He very



fairly submitted that the son of the deceased employee has been offered appointment on compassionate grounds in the year 2014 itself. He, however, contends that the claim of the applicant for grant of family pension has not been decided till date, despite various representation and legal notice served by the applicant. Therefore, he prayed that a direction be issued to the respondents to decide the claim of the applicant, raised vide legal notice dated 04.05.2017 (Annexure A-1), reminder dated 07.04.2018 (Annexure A-10) and second reminder dated 13.06.2018 (Annexure A-12).

4. Considering that the family pension is a recurring cause of action, I dispose of the O.A., at admission stage, without commenting on the merits of the case, directing the Competent Authority amongst the Respondents to consider and decide the claim of the applicant, as raised in indicated legal notice and reminders, in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a certified copy of this order and a copy of the final order be duly communicated to the applicant. No order as to costs.

(Sanjeev Kaushik)
Member (J)

Place: Chandigarh
Dated: 11.03.2020

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